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**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

Appeals No.	Appellant	Respondent	Impugned Order No. & Date
E/807/2012	Ashish Agarwal, M/s Om Shanthi Packaging Industries	CCCE, Hyderabad – III	OIA: 33/2011 dt.29.12.2011
E/808/2012	Alok Agarwal, M/s Om Shanthi Packaging Industries	CCCE, Hyderabad – III	OIA: 33/2011 dt.29.12.2011
ST/27194/2013	Indian School of Business	CCCE & ST, Hyderabad - IV	OIO: 21/2013 dt.30.03.2013
ST/20871/2014	Chandrika Environ	CCCE & ST, Visakhapatnam – I	OIA: 06/2014 dt.07.01.2014
ST/21231/2014	Indian School of Business	CCCE & ST, Hyderabad – IV	OIA: 226/2013 dt.30.12.2013
E/21839/2015	GMR Hyderabad International Airport Ltd	CCCE & ST, Hyderabad – I	OIO: HYD-EXCUS- 002-COM-005-15- 16 dt.11.06.2015
ST/20101/2015	Shafeequr Rahaman Khan	CCCE & ST, Guntur	OIA: 106-107/2014 dt.15.02.2014
ST/30119/2016	Chandana Brothers Multi Complex Pvt Ltd	CCCE & ST, Visakhapatnam – I	OIA: VIZ-EXCUS- 001-APP-041-15-16 dt.18.11.2015
ST/30642/2016	Indian School of Business	CCCE & ST, Hyderabad - IV	OIA: HYD-EXCUS- 004-APP-0049-16- 17-ST dt.17.05.2016
ST/30015/2017	K Ranganath	CCCE & ST, Tirupati	OIO: TTD-EXCUS- 000-COM-026-15- 16 dt.31.03.2016
E/30152/2018	Ideal Detonators Pvt Ltd	CCT, Rangareddy - GST	OIA: HYD-ECUS- RRC-APP-020-17- 18-APP-I dt.20.10.2017
E/31038/2018	Ideal Detonators Pvt Ltd	CCT, Rangareddy – GST	OIA: HYD-EXCUS- RRC-APP-003-18- 19-APP-I dt.31.05.2018
ST/30202/2018	ECI Engineering & Construction Co. Ltd	CCT, Rangareddy – GST	OIA: HYD-SVTAX- RRC-APP-089-17- 18-APP-I dt.26.10.2017
ST/30802/2018	Danda Laxma Reddy	CCT, Rangareddy – GST	OIA: 09/2017-18 dt.31.01.2018
ST/30889/2018	GMR Hyderabad International Airport Ltd	CCT, Rangareddy – GST	OIO: HYD-EXCUS- 004-COM-034-17- 18 dt.22.03.2018
ST/30005/2019	Catalysis Advertising India Pvt Ltd	CCT, Rangareddy – GST	OIA: HYD-SVTAX- RRC-APP-38 & 39- 18-19 dt.17.09.2018

ST/30395/2019	Aliens Infratech Pvt Ltd	CCT, Rangareddy – GST	OIA: HYD-EXCUS- 004-COM-019-18- 19 dt.20.12.2018
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Appearance

None for the Assessee.

Shri L.V. Rao, Shri B. Guna Ranjan, Shri V.R. Pavan Kumar, Shri N. Bhanu Kiran & Shri A.V.L.N. Chary, Authorized Representatives for the Revenue.

Coram:

HON'BLE Mrs. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30001-30017/2021

Date of Hearing: 08.02.2021
Date of Decision: 08.02.2021

[Order per: BENCH]

1. Learned Departmental Representatives have submitted that in these cases the assessee applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificates have been issued. Accordingly, these appeals are dismissed as deemed to have been withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)